

Central Administrative Tribunal  
Principal Bench: New Delhi

(3)

OA-3108/2001

New Delhi this the 22nd day of November, 2001

Hon'ble Shri V.K. Majotra, Member (A)  
Hon'ble Shri Kuldip Singh, Member (J)

Ex. Constable Subey Ram  
S/o Shri Birbal Ram  
R/o Vill. & Post Office Kajra,  
P.S. Suraj Garh, Distt. Jhunjhunu  
Rajasthan.

-Applicant

(By Advocate: Shri Hari Prakash)

Versus

1. Union of India  
Through, the Secretary,  
Ministry of Home Affairs,  
New Delhi.
2. Deputy Commissioner of Police,  
Security Delhi Police,  
New Delhi.
3. Commissioner of Police  
Delhi Police Head Quarters,  
New Delhi.

-Respondents

ORDER (Oral)

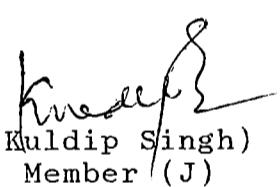
By Shri Kuldip Singh, Member (J)

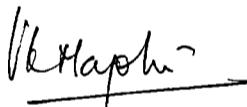
This OA has been filed by the applicant under Section-19 of the AT Act whereby the applicant has assailed an order passed by the appellate authority rejecting his appeal upholding the order passed by the disciplinary authority awarding the punishment of dismissal from service. The order in appeal was passed on 19.10.2000 and the OA has been filed on 9.11.2001. Admittedly, there is a delay in filing the OA. The applicant has also filed an application seeking condonation of delay.



2. We have gone through the application and we find that the only ground taken by the applicant to explain the delay is that the applicant is unaware of the law relating to limitation and could not approach the Tribunal earlier and kept on waiting for the decision of the appellate authority as he was assured by the dealing hands that everything was going favourable. Hence, the applicant did not approach the Tribunal in time.

3. The ground taken up in the application does not show that there is any sufficient reason available to the applicant for not approaching the court in time. Considering the same, we find that the OA is barred by time and the same is dismissed accordingly. No costs.

  
(Kuldip Singh)  
Member (J)

  
(V.K. Majotra)  
Member (A)

cc.